# CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

## O. A. No. 260/00851 OF 2015 Cuttack, this the 2<sup>nd</sup> day of December, 2015

### CORAM HON'BLE MR. A.K. PATNAIK, MEMBER (J)

Jyoti Ranjan Barik, aged about 23 years, S/o. Lingaraj Barik, At-Plot No.321, Patrapara, P.O.-Aiginia, Bhubaneswar-19, Dist-Khurda.

(Advocate: Mr. B.B. Patnaik)

#### **VERSUS**

#### Union of India Represented through

- Director General of Health Services, Nirman Bhavan, New Delhi-110108
- 2. Addl. Director, Central Govt. Health Scheme, Unit No.IV, Bhubaneswar, Dist-Khurda.

... Respondents

(Advocate: Mr. A.C. Deo)

#### ORDER (Oral)

#### A. K.PATNAIK, MEMBER (J):

Heard Mr. B.B. Pattnaik, Ld. Counsel appearing for the Applicant and Mr. A.C. Deo, Ld. ACGSC, appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

- 2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:
  - "...Respondents be directed to consider the case of the applicant as per Annexure-A/3, of the O.A. for appointment of in any Group-'D' post under R.A. Scheme within a stipulated time."
- Mr. Pattnaik, Ld. Counsel submitted that due to non-consideration of the case of the applicant for the aforesaid relief, he submitted representation dated 15.09.2015 (Annexure-A/3) to Respondent No.2. It has further been submitted that till date no response has been received by the applicant on his representation. Hence, the applicant has filed this O.A. with the prayer as aforesaid.

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- dated 15.09.2015 (Annexure-A/3) Since the representation 4. submitted by the applicant is stated to be pending, at this stage, without entering into the merit of the matter, I would direct Respondent No.2 to consider the representation dated 15.09.2015 (Annexure-A/3) and dispose of the same with a reasoned and speaking order to be communicated to the applicant within a period of three months from the date of receipt of copy of this order. I hope and trust, in the event of such consideration if the is found to be entitled to the relief claimed by him then applicant expeditious steps be taken to extend the benefit to him preferably within a further period of three months from such consideration. Though I have not expressed any opinion on the merit of the case, I make it clear that all the points raised in the representation will be kept open for the Respondents for consideration as per the extant rules, regulations and law in force.
- 5. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.
- 6. On the prayer made by Mr. pattnaik, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No.2 by Speed Post for which Mr. Pattnaik undertakes to file the postal requisites by 04.12.2015. Free copy of this order be made over to Mr. A.C. Deo, Ld. ACGSC appearing for the Respondents subject to filing of power.

A.K.PATNAIK) MEMBER(J)